

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins) No. 1020 of 2019

IN THE MATTER OF:

Ankit Goyat

....Appellant

Vs.

Sunita Aggarwal & Anr.

....Respondents

Present:

For Appellant: Ms. Priya Darshini Arora, Advocate

For Respondents: Ms. Gitanshi Arora, Advocate

Mr. Yogesh Kumar Gupta, IRP

Mr. Vinod Chaurasia, Advocate

ORDER

27.01.2020: Learned Counsel for the Appellant submits that in compliance of the order dated 13.11.2019 passed by this Appellate Tribunal, the Appellant has filed the Affidavit vide Diary No. 16177 dt. 20.11.2019. Same is taken on record. Learned Counsel for the Appellant to provide the copy of the same to the Learned Counsel for the Respondents. Learned Counsel for the Respondent No. 1 submits that they have already filed the reply. Registry is directed to place the same on record.

Post this appeal 'For Admission (After Notice)' on **06th February, 2020.**

[Justice Bansi Lal Bhat]
Member (Judicial)

[V. P. Singh]
Member (Technical)

[Shreesha Merla]
Member (Technical)

sa/gc